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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No. 26/KB/2016

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 6<sup>TH</sup> AUGUST, 2018, 10:30 A.M

Name of the Company	Sajan Kumar Bhagat HUF & Ors. -Versus- Kamini Ferrous Limited & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Nirmalya Dasgupta, Adv. } for the } @  
2. Mr. Shaunak Mitra, Adv. } petitioners } 6/8/18.  
3. Miss Anyaa Chatterjee, Adv. }

1. CS. ROHIT KUMAR KESHARI } Respondent no. } Rohit Keshari  
(PCS) } 1-10 } 6/8/18.

119. 06-08-2018 – CP No. 26/KB/2016 – Sajan Kumar Bhagat HUF & Ors. Vs. Kamini Ferrous Limited & Ors.

O R D E R

The Ld. Counsel for the Petitioner appeared. The Ld. PCS for the Respondent Nos. 1 to 10 also appeared

Heard the Ld. Counsel for the Petitioner.

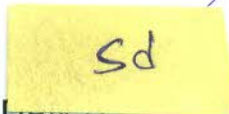
The Ld. PCS for the Respondent Nos. 1 to 10 submitted that on the last date of hearing i.e. on 05-06-2018 it is wrongly recorded that " the Ld. PCS for the Respondents undertakes that in the meantime, they will not change the shareholding of the Petitioner Company till the hearing of the Petition and also will not sale the fixed assets of the Company as on today, till next date of hearing." The Ld. PCS submits that he has never given such undertaking. The Ld. Counsel for the Petitioner submitted that in fact the Ld. PCS had given the undertaking.

Be that as it may, the judicial order has been passed and if it is to be rectified, it is to be done by way of an Application. The Ld. PCS for the Respondents may file the application accordingly.

The Ld. Counsel for the Petitioner submits that the pleadings are complete.

However, for want of time, the matter stands adjourned on 07-09-2018.

The Interim order, if any, shall continue till the next date of hearing.

  
(MADAN B. JOSHI)  
MEMBER(JUDICIAL)